

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:870
ANSWERED ON:29.07.2005
CRIMINAL PROCEDURE CODE, 1973
Moorthy Shri A.K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether High Court lawyers in Tamil Nadu and other States are agitating due to recent amendment in the Code of Criminal Procedure, 1973;
- (b) if so, whether any step has been taken to review the same in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) Yes, Sir.

(b) to (d) The Code of Criminal Procedure (Amendment) Act, 2005 was assented by the President on 23.6.2005. The required notification to bring the Act into force is yet to be published. Some representations from Lawyers' Associations raising objection to some provisions of the Act have also been received by the Government. So far no decision has been taken to review the provisions of the Act.